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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>CS(OS)No.33/2018</u>

MR. SANDEEP YELAMANCHIPlaintiff Through : Ms. Samapika Biswal, Adv.

versus

MRS. RAJYALAKHSHMIDefendant Through : Mr. Devashish Bharuka, Adv.

CORAM: HON'BLE MR. JUSTICE RAJIV SHAKDHER <u>O R D E R</u> 14.12.2020

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[Court hearing convened *via* video-conferencing on account of COVID-19]

1. Learned counsels for the parties say that the mediation which has commenced between the parties could not conclude because of the Coronavirus pandemic.

2. Learned counsels say that they would attempt a settlement amongst themselves.

3. Accordingly, at request of learned counsels for the parties, list the matter on 25.03.2021.

RAJIV SHAKDHER, J

DECEMBER 14, 2020 aj

Click here to check corrigendum, if any

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